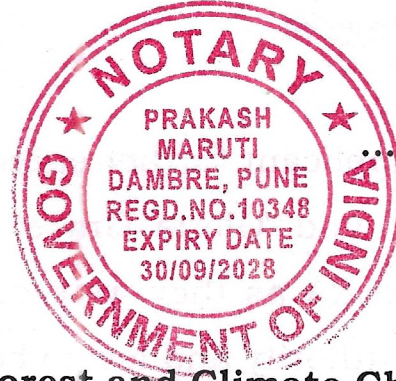


**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
NEW DELHI, WESTERN ZONE, BENCH AT PUNE.**

**Original Application No. 116 /2024**

**Mr. Nagesh Vinayak Dhamale**



**... Applicant**

**Versus**

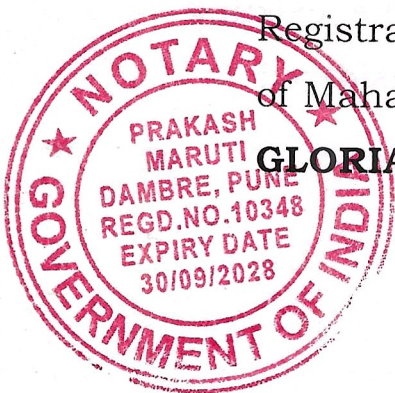
**Ministry of Environment and Forest and Climate Change  
(MOEF & CC), New Delhi.  
Through its Secretary and Others**

**... Respondents**

**REJOINDER AFFIDAVIT TO THE REPLY OF  
RESPONDENT NO.9 ON BEHALF OF THE APPLICANT**

1. The Applicant submits that the present application is under the question whether these two projects should be treated as one project or combined project, as being alleged. That the facts are already on record before the Hon'ble Tribunal stating the Project as Expansion of Existing project i.e. Gloria and Gloria Grace and the Expansion seek before State Environment Impact Assessment Authority (SEIAA), Maharashtra is under the Project name Gloria Grand with plot and area mentioned and included with the existing constructed area plus the additional area considered for expansion and sanctioning to the local authority.

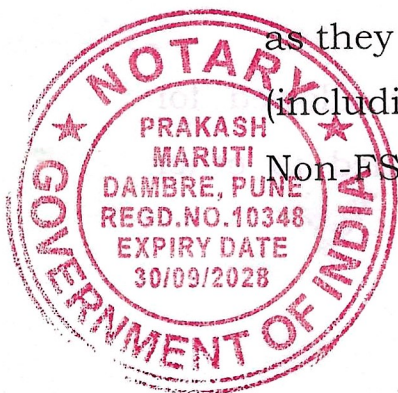
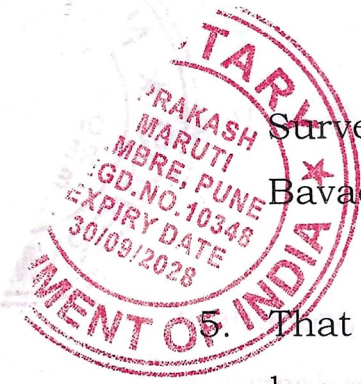
2. That Applicant further submits that the environment clearance certificate explicitly specifies that the advantages of the planned structures have grown in the previous area as well as the new area that has been included and taken advantage of.
3. That Applicant further submits that the earlier project name 'Gloria' and 'Gloria Grace' were never under the ambit of MahaRERA as they were completed before the existence of such authority and law to be registered under the provisions of Maharashtra Real Estate Regulatory Authority. Thereafter the sanction and expansion of the 'Gloria Grand' was considered and was registered under provisions of Maharashtra Real Estate Regulatory Authority and certificate was issued as on 20/07/2022.
4. That Applicant further submits that there are discrepancies in the registered address for the Environment Clearance Certificate specifically states as '**GLORIA GRAND**' at Survey No.47(47/4A) + (47/4B) + (47/5) +(47/6) + (47/9) +(47/11) +(47/12) + (47/16) + (47/4/B) + (47/13) + (47/14/P) + (47/19), village Bavdhan, Taluka Mulshi, District Pune - 411021 as the address of the Project according the latest Environment Clearance Certificate as on 11/07/2023 and Registration Certificate of Project, FORM 'C' under Rule 6(a) of Maharashtra Real Estate Regulatory Authority for Project **GLORIA GRAND** plot Bearing / CTS/ Survey/ Final Plot No.:



Survey No. 47/4/B, 47/13, 47/14, 47/19, 47/4/A at Bavadhan Khurd at Bavadhan BK, Mulshi, Pune, 411021.

5. That Applicant further submits that the project proponent has vaguely stated that the project 'Gloria' and 'Gloria Grace' is different from the project named 'Gloria Grand'. But project 'Gloria Grand' is sanctioned in existence to the area and constructed area of 'Gloria' and 'Gloria Grace' as stated in the Environment Clearance Certificate for the year 2017 and 2023 under the project name 'Gloria Grand'. The discrepancies and vagueness of the Project proponent does not satisfy only on the fact of registration of project under the provisions of Maharashtra Real Estate Regulatory Authority but at actual the layout submitted does state and calculates the area of earlier project 'Gloria' and 'Gloria Grace' in the sanction planned to be calculated as net plot area as mentioned in column 12 of the Environment Clearance Certificate issued in 2017 at Page 124 of the Original Application.

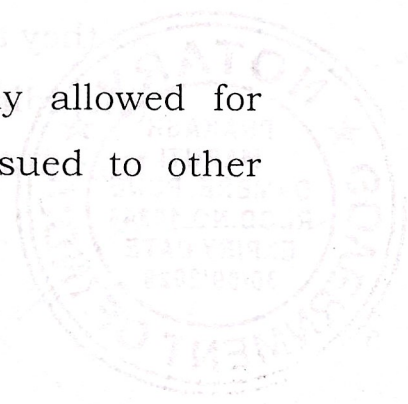
6. That Applicant further submits that the project proponent has vaguely stated that the project 'Gloria' and 'Gloria Grace' is different from the project named 'Gloria Grand'. But Project 'Gloria Grand' has the advantage of the existing construction as they are all combined in calculation to the Permissible FSI (including TDR etc.) and Proposed Built-up area (FSI and Non-FSI) as mentioned in column 13 and 14 of the



Environment Clearance Certificate issued in 2017 at Page 124 of the Original Application.

7. That Applicant further submits that the project proponent has further applied for expansion in Environment Clearance due to addition of new Building, change in Building configuration and addition no. of tenements in the project name Gloria Grand as in year 2023 at page 195 of original Application.
8. That Applicant further submits that the Examining the Maharashtra Pollution Control Board visit report dated 02/08/2023, which the project proponent itself included, reveals that the construction was finished in the interim and that there was a lapse in legitimate approval to establish in the proper procedure.
9. That Applicant further submits that there no proofs substantial proof or evidence stating that the Project are different from each other but must be considered as one as the Area of Plot is calculated in total with the existing construction to additional one.
10. The Applicant most humbly prays before this Hon'ble National Green Tribunal as follows:

a) That the Original Application may kindly allowed for admission and notices may kindly be issued to other





respondents to get the clarity on issues mentioned in the original application

Any other just and equitable order be passed in the interest of justice.

**Pune**

**Dated: 16/09/2024**

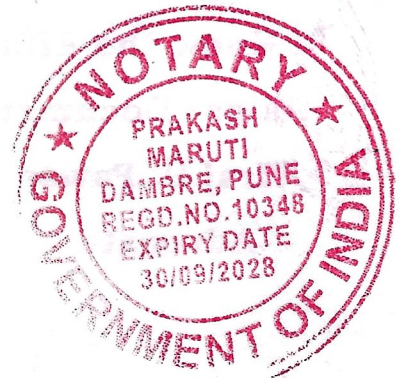
A handwritten signature in blue ink, appearing to read "Nagesh".

**Mr. Nagesh Vinayak Dhamale**

**Applicant**

A handwritten signature in black ink, appearing to read "Vijay Pawar".

**Advocate for the Applicant**



NOTED AND REGISTERED AT  
SERIAL NUMBER 111/2024

BEFORE ME

PRAKASH M. DAMBRE  
NOTARY PUBLIC  
PUNE

**VERIFICATION**

I, **Mr. Nagesh Vinayak Dhamale**, the **Applicant** herein submits to this Hon'ble National Green Tribunal on solemn oath and affirmation that the contents stated in paragraph no. 1 to paragraph no. 2 are true and correct to the best of knowledge, information and belief and the same has been signed and verified by me on this day of **16 SEPTEMBER of the year 2024**.

**Mr. Nagesh Vinayak Dhamale**

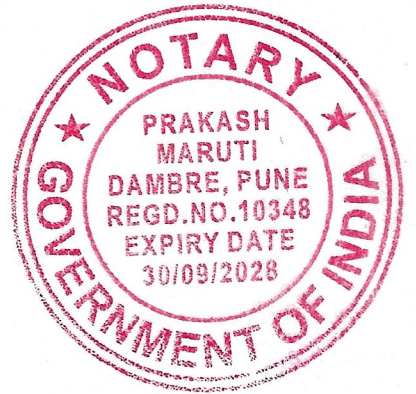
**Applicant**

**I Know the Affiant**

**As per Document**

**Viraj U. Pawar**

**Advocate**



**16 SEP 2024**



**NOTED AND REGISTERED AT  
SERIAL NUMBER 161/2024**

**BEFORE ME**

**Prakash M. Dambre  
Notary, Govt. of India  
Pune**